

Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L. T. 10715/17/23]

(ii) A copy each (in English and Hindi) of the following papers, under Section 38G of the Wild Life (Protection) Act, 1972:-

(a) Annual Report and Accounts of the Central Zoo Authority (CZA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L. T. 10992/17/23]

(iii) A copy (in English and Hindi) of the Annual Report and Accounts of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM), under sub-section (2) of Section 13 and sub-section (4) of Section 17 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 and the Audit Report thereon for the year 2022-23.

[Placed in Library. See No. L. T. 10993/17/23]

- I. **Notifications of the Ministry of Finance**
- II. **Report and Accounts (2022-23) of various Institutes, Centre and Organisations and related papers**
- III. **Report on the Action Taken pursuant to the recommendations of the JPC on Stock Market Scam and matters relating thereto**

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(1) No. SEBI/LAD-NRO/GN/2023/141., dated the 26th July, 2023, notifying the commencement of sub-regulation (XII) of regulation 3 of the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2023 with effect from the date of publication of this notification and also commencement of certain provisions, as mentioned therein, of the said Regulations with effect from 01.01.2024.

[Placed in Library. See No. L. T. 10504/17/23]

- (2) No. SEBI/LAD-NRO/GN/2023/144., dated the 17th August, 2023, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Second Amendment) Regulations, 2023.
- (3) No. SEBI/LAD-NRO/GN/2023/145., dated the 17th August, 2023, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2023.
- (4) No. SEBI/LAD-NRO/GN/2023/157., dated the 20th October, 2023, publishing the Securities and Exchange Board of India (Investor Protection and Education Fund) (Second Amendment) Regulations, 2023.
- (5) No. SEBI/LAD-NRO/GN/2023/159., dated the 20th October, 2023, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Third Amendment) Regulations, 2023.
- (6) No. SEBI/LAD-NRO/GN/2023/160., dated the 20nd October, 2023, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Third Amendment) Regulations, 2023.

[Placed in Library. For (2) to (6) See No. L. T. 10503/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of Securities Contracts (Regulation) Act, 1956:-

- (1) No. SEBI/LAD-NRO/GN/2023/149., dated the 23th August, 2023, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2023.
- (2) No. SEBI/LAD-NRO/GN/2023/151., dated the 20th September, 2023, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2023.
- (3) No. SEBI/LAD-NRO/GN/2023/155., dated the 9th October, 2023, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2023.
- (4) No. SEBI/LAD-NRO/GN/2023/158, dated the 20th October, 2023, publishing the Securities and Exchange Board of India (Listing

Obligations and Disclosure Requirements) (Sixth Amendment) Regulations, 2023.

[Placed in Library. For (1) to (4) See No. L. T. 10503/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2023/142., dated the 9th August, 2023, publishing the Securities and Exchange Board of India (Settlement Proceedings) (Second Amendment) Regulations, 2023 under Section 31 of the Securities and Exchange Board of India Act, 1992; sub-section (3) of Section 31 of Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

[Placed in Library. See No. L. T. 10503/17/23]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Twenty-ninth Annual Report and Accounts of the Centre for Development Economics (CDE), Delhi School of Economics, Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 10994/17/23]

(ii) (a) Annual Report and Accounts of the Centre for Policy Research (CPR), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 10995/17/23]

(iii) (a) Thirty-sixth Annual Report and Accounts of the Institute for Studies in Industrial Development (ISID), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 10996/17/23]

(iv) (a) Annual Report and Accounts of the National Council of Applied Economic Research (NCAER), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L. T. 10997/17/23]

- (v) (a) Second Annual Report and Accounts of the Madras School of Economics (MSE), Chennai, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 10998/17/23]

- (vi) (a) Annual Report and Accounts of the Institute for Social and Economic Change (ISEC), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 10999/17/23]

III. A copy (in English and Hindi) of the Forty-first Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (December, 2023).

[Placed in Library. See No. L. T. 11000/17/23]

Report and Accounts (2022-23) of NIMHANS, Bengaluru and related papers

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल): महोदय, मैं राष्ट्रीय मानसिक स्वास्थ्य और स्नायु विज्ञान संस्थान (निम्हंस), बेंगलुरु अधिनियम, 2012 की धारा 19 की उप धारा (4) और धारा 20 के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report and Accounts of the National Institute of Mental Health and Neuro Sciences (NIMHANS), Bengaluru, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 10776/17/23]

I. Heritage Bye-laws of the Ministry of Culture

II. Report and Accounts (2021-22) of Ramakrishna Mission Institute of Culture, Kolkatal; and NCZCC, Prayagraj and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (1) Heritage Bye-laws for Kalinga Monuments, Karanpur, Dehradun,